



The Kerala Cutchi Memons Act, 1996

Act 13 of 1997

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THE KERALA CUTCHI MEMONS ACT, 1996

(ACT 13 OF 1997) [\[1\]](#)

An Act to govern the matters of succession and inheritance of the Cutchi Memons in the State of Kerala

Preamble .-WHEREAS it is expedient to unify the law govern matters of succession and inheritance of the Cutchi Memons in the State of Kerala ;

BE it enacted in the Forty-seventh Year of Republic of India follows:-

1. *Short title, extent and commencement* .-(1) This Act may be called Kerala Cutchi Memons Act, 1996.

(2) It extends to the whole of the State of Kerala .

(3) It shall come into force at once.

2. *Cutchi Memons to be governed in certain matters by Muhammedam Law* .-Cutchi Memons in the State of Kerala shall, in matters of succession and inheritance, be governed by the Muhammedan Law,

3. *Repeal* .-The Travancore Cutchi Memons Act, 1117 (XIV of 1117 and the Cutchi Memons Act IV of 1106 (Cochin Act) are hereby repealed and the Cutchi Memons Act, 1938 (Central Act 10 of 1938), shall cease to apply to the Malabar District referred to in sub-section (2) of section 5 of the States Reorganisation Act, 1956 (Central Act 37 of 1956).